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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD


Co. Appeal No. 132/252(3)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2018

Name of the Company: Virendra Kumar Agarwal
(Creative Infracom Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHILPESH DALAL	PCS	PETITIONER	
2.				

ORDER

PCS Mr. Shilpesh Dalal is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the **ROC is filed.**

The representation of the ROC is **received.**

The representation of the Income Tax Department is still awaited despite proper service. In view of this a final opportunity is granted to Income Tax Department to offer its comments/objections if any in writing before this Tribunal. Failing which this may drawn adverse inference in respect of Income Tax Department presuming that it is not ~~submitting~~ ^{paying say} in respect of present appeal. Therefore, a copy of this order of mine to be communicate to the Income Tax Department through its Nodal Officer.

The Registry is directed to issue a fresh notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

List the matter on 09.07.2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 7th day of June, 2018.